

स्थित है और कितने पंजीकृत संयंत्र चालू हैं तथा कितने संयंत्र बन्द हैं और उसके क्या कारण हैं; और

(ख) देश में भारी उद्योगों में सरकारी ऋणों के रूप में तथा अन्य संस्थाओं और निगमों की कुल कितनी पूंजी लगी है ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती श्यामा मन्सरी) : (क) तथा (ख). जानकारी इकट्ठी की जा रही है और समा पटल पर रख दी जायेगी।

#### Policy of Extension in Service

6646. SHRI KIRIT BIKRAM DEV BURMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is Government's policy not to allow extensions in service to retiring Government employees after their superannuation, especially in administrative jobs, requiring no special/technical knowledge or expertise, with a view to avoiding stagnation and demoralisation amongst juniors; and

(b) if so, whether in contravention of this policy several extensions are still granted and if so, the details of the cases in which extensions or re-appointments were granted after the super-annuation of the employees in Central Government offices including independent offices during the years 1977 and 1978 so far and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir. Extension of service is given very rarely and only in exceptional circumstances where public interest is clearly established.

(b) No case in which extension was granted except in public interest has come to notice.

#### Extensions of Guru Nanak Dev Plants at Bhatinda

6647. DR. BALDEV PRAKASH: Will the Minister of ENERGY be pleased to state:

(a) whether Government have received requests from Punjab State Electricity Board to grant sanction for the extension of Guru Nanak Dev Thermal Plant at Bhatinda;

(b) whether Government have received the project report for the extension by adding fifth and sixth units to the plant;

(c) whether the project has been found to be technically feasible; and

(d) whether clearance has been given by the Central Electricity Authority to the extension, if not, the reasons thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN). (a) and (b). Yes, Sir.

(c) and (d). The scheme for extension of Guru Nank Dev Thermal Power Plant at Bhatinda is being techno-economically examined in the Central Electricity Authority.

#### Radio Station at Pauri Garhwal

6648 SHRI JAGANNATH SHARMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that sanction was given to set up a radio station at Pauri Garhwal; and

(b) if so, the reasons for not starting the work so far?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) The approved scheme for the extension of broadcast coverage to the Kumaon-Garhwal region in Uttar Pradesh envisages the setting up of a high power mediumwave transmitter at Najibabad and studio centre at Najibabad, Pauri-Garhwal and Al-mora together with staff quarters at each of the three studio centres. There is thus a scheme for setting up of only a studio centre and not a full-fledged station at Pauri.

(b) The construction of studios at Pauri was deferred on account of paucity of financial resources during the last four years. However, it is now proposed to take up the construction work in the current financial year.

**सिक्किम में कृषि तथा उससे सम्बन्ध कार्यक्रम के विकास के लिए धनराशि के लिए अनुरोध**

4649. श्री हुकम चन्द कछवाय : क्या योजना मंत्री सिक्किम में कृषि विकास पर किये गये व्यय के बारे में 6 मार्च, 1978 के धनराशिक प्रश्न संख्या 1740 के उत्तर में सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) सिक्किम के लिये पंचवर्षीय योजना को कब तक अन्तिम रूप दिया जायेगा;

(ख) क्या कृषि विकास, भूमि सुधार, अधिक उत्पादन के लिए बीजों के वितरण खाद्यान्न तथा उर्वरक, सहकारिता, सिंचाई तथा बाढ़ नियंत्रण के लिए सिक्किम सरकार ने केन्द्रीय सरकार को कोई योजना भेजी है, और

(ग) यदि हाँ, तो इस बारे में केन्द्र से राज्य सरकार द्वारा कितनी धनराशि मांगी गई है ?

**प्रधान मंत्री (श्री मोरारजी देसाई) :**

(क) सिक्किम की धगली पंचवर्षीय योजना को इस वर्ष के अंत तक अंतिम रूप दिये जाने की संभावना है।

(ख) जी, नहीं।

(ग) प्रश्न उपस्थित नहीं होता।

**Allotment of funds to States for Agriculture and Irrigation**

6650. SHRI GEORGE MATHEW: Will the Minister of PLANNING be pleased to state:

(a) the plan allotment to States and Union Territories for the year 1978-79 for Agriculture and Irrigation;

(b) what are the specific heads under which the above allotment has to be spent; and

(c) what was the request made to the Centre by each State for the above heads?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (c). Statement giving the head-wise outlays proposed by the State Governments and Union Territories and outlay agreed to by the Planning Commission for Agriculture and Irrigation Development for the year 1978-79 is laid on the Table of the House. [Placed in Library. See No. LT-2084/78].

**Coal Companies involved in Keshavananda Bharati Case**

6651. PROF. P. G. MAVALANKAR: Will the Minister of ENERGY be pleased to state:

(a) whether any coal companies were involved in the Fundamental Rights case of 1973 known as the Keshavananda Bharati Case and if so, full facts thereof;

(b) whether the said companies have been furnished with the audited accounts for the specified period of the Government management;

(c) if so, whether the remarks of the statutory auditors on the said accounts have been obtained or received and if so, broad details there-to; and

(d) if not, when are the said accounts expected?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The writ petitions of two Coal Companies viz. Sethia Mining and Manufacturing Corporation Ltd., and The Oriental Coal Company Ltd., were heard alongwith that of Keshavananda Bharati in the Supreme Court. The Coal Companies had inter-alia challenged the constitutional validity of the Coking Coal Mines (Nationalisation) Act and of the Constitution Twenty fourth Amendment Act.